

FIR No.9/2020
u/s 376/354/506/511/34 IPC

PS: Hauz Qazi

State Vs. (i). Vishvender s/o Sh. Gyanender
(ii). Amit @ Monu s/o. Late Sh. Chander Bhan

24.06.2020

**ORDER ON THE APPLICATION FOR EXTENSION OF INTERIM
BAIL OF APPLICANTS/ACCUSED VISHVENDER S/O. GYANENDER
AND AMIT @ MONU S/O. LATE SH. CHANDER BHAN.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Ms. Lakshmi Raina, ld. Counsel for DCW.
Sh. Jatin Kumar, Ld. Counsel for both applicants/accused
who are on interim bail till 26.06.2020.

Arguments on the bail application heard through Video
Conferencing.

It is submitted by ld. counsel for applicants/accused that applicants/accused are in JC w.e.f. 20.01.2020 and they have been falsely implicated in the present case. It is further submitted by ld. Counsel for applicants/accused that complainant has changed her version on various times and the same is reflected in the charge-sheet and both applicants/accused have already been granted interim bail till 26.06.2020 and make a request that interim bail of both applicants/accused may kindly be extended.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicants/accused on the ground that case is at initial stage and examination of prosecutrix is yet to be completed and make a submission that application of extension of interim bail of both applicants/accused may kindly be dismissed. Heard.



Having heard the submission, made by Id. counsel for both applicants/accused as well as the Id. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused persons are on interim bail till 26.06.2020 order passed by this court and on request of Ld. Counsel for both applicants/accused, in interest of justice and in compliance of the directions passed by High Power Committee of Hon'ble High Court of Delhi, interim bail of both applicants/accused are hereby extended till 15.07.2020 with the same terms and conditions.

Intimation in this regard, in respect of interim bail extension by this court of both applicants/accused be sent to Jail Superintendent, Delhi for necessary action and for record.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
24.06.2020

FIR No.29/2020

u/s 376/506 IPC

PS: Civil Line

State Vs. Liyaqat Ali @ Imran s/o. Mohd. Yameen

24.06.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Ms. Lakshmi Raina, Id. Counsel for DCW.

Mohd. Tasleem, Ld. Counsel for applicant/accused.

Arguments on the bail application heard through Video Conferencing.

It is submitted by Id. Counsel for applicant/accused that applicant/accused is in JC w.e.f. 14.02.2020 and he is nothing do with the alleged offence and wife of applicant/accused is the patient of gallstone and make a request that interim bail may kindly be granted to the applicant/accused. Heard.

Having heard the submissions, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and Id. Counsel for Delhi Commission for Women and in view of the practice directions issued by the Hon'ble High Court of Delhi, in the above stated case FIR, the notice is required to be served to complainant/victim. Therefore, notice of this bail application be issued to the complainant/victim through I.O. for **27.06.2020**.

I.O. be also summoned to appear in person or through Video Conferencing.

Copy of this order be sent to the I.O. for necessary compliance.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

24.06.2020